COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>APPEAL NO. 45 OF 2018 &</u> <u>IA NOS. 902 of 2017, IA NO.901 OF 2017 &</u> <u>IA NOS.1108 OF 2017 & IA NO.1109 OF 2017</u>

Dated: <u>10th April, 2018</u>

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Tata Power Trading Company Limited Vs. Karnataka Electricity Regulatory Commission & Ors.				Appellant(s)
				Respondent(s)
Counsel for the Appellant (s)	:	Ms. Shikha Pandey		
Counsel for the Respondent(s)	:	Ms. Srishti Govil for R-2	, R-4 & F	R-7

<u>ORDER</u>

IA No.1108 of 2017 (Appl. for stay)

Learned counsel, Ms. Srishti Govil, appearing on behalf of Respondent Nos. 2, 4 & 7 prays for two more weeks' time to file the reply on the main Appeal as well as on the IA No.1108 of 2017 (*IA for Stay*).

Submissions made by the learned counsel appearing for Respondent Nos.2, 4 & 7, as stated above, are placed on record.

Reply may be filed on or before 24.04.2018 after serving copy on the other side.

List the matter on <u>25.04.2018</u> as agreed by learned counsel appearing for both the parties.

(S.D. Dubey) Technical Member (Justice N.K. Patil) Judicial Member